

ITEM NO.27

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 20887/2012

(From the judgement and order dated 27/04/2012 in CMWP No.42068/2003, of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SHRI SAMAR SINGH

Petitioner(s)

VERSUS

STATE OF U.P AND ORS

Respondent(s)

(With applns. for c/delay in filing SLP & c/delay in refiling SLP,
exemption from filing O.T. and Permission to file additional documents)

Date: 30/11/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s)

Mr. M. Dutta, Adv.

Mr. P.S.Sudheer, Adv.

Mr. Rishi Maheshwari, Adv.

Mr. Abu John Mathew, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Permission to file additional documents is granted.

Exemption from filing O.T. is allowed.

Delay condoned.

Issue notice.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master